

S. No. 18

After Notice Matters

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR

CJ Court

WP(C) PIL No. 16/2021

Court on its own motion

.....Petitioner(s)

Through: None.

V/s

Union of India and Ors.

..... Respondent(s)

Through: Ms. Asifa Padroo, AAG.
Mr. Rehana Qayoom, Adv.
vice Mr. T. M. Shamsi, DSGI.

CORAM:

HON'BLE THE CHIEF JUSTICE.
HON'BLE MR. JUSTICE SANJAY DHAR, JUDGE.

ORDER
19.10.2022

The instant petition is registered as Suo Moto on the directions contained in the order dated 16.09.2020 of the Supreme Court passed in Writ petition (Civil) No. 699/2016 directing for monitoring the progress of the trial of cases pending against the sitting/former legislators (MPs or MLAs). In terms of order passed on 20.09.2021, the arrayed respondents both from Union Territory of Jammu and Kashmir and Union Territory of Ladakh were directed to submit information as to number of trials which are pending in different subordinate courts as well as the matters pending in the High Court against the said MPs or MLAs.

Status report stands filed on behalf of the respondents/Union Territory of Jammu and Kashmir providing information about pendency of the

trial/investigation which reveals that 13 cases are pending trial before various courts in Union Territory of Jammu and Kashmir. Details whereof are given in Annexure R-II and R-III of the status report. Union Territory of Ladakh through Commissioner Secretary to Government Home Department has not filed the status report.

Ensuring progress in the trial of the cases as mentioned hereinabove, it has become necessary to seek status of the trial from the concerned courts through Registrar Judicial of this Court. Accordingly, the Registrar Judicial shall seek status report as directed. Commissioner Secretary to Government Home Department, Union Territory of Ladakh is also granted two weeks further time to submit the details of the cases pending against the sitting/former legislators (MPs or MLAs) within the said period. Copy of this order be provided to the learned counsel for the Union Territory of Ladakh for doing the needful.

List on 15.11.2022.

(Sanjay Dhar)
Judge

(Ali Mohammad Magrey)
Chief Justice

SRINAGAR
19.10.2022
"Aasif"